öITEM NO.1 COURT NO.2 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P. NO.8111 of 2012 in
Petition(s) for Special Leave to Appeal (Crl) No(s).283/2012

(From the judgement and order dated 16/12/2011 in MCRC No.9838/2011
of The HIGH COURT OF M.P AT JABALPUR)

ANMOL MISHRA Petitioner(s)

VERSUS

GOVT.OF INDIA Respondent(s)

(With appln(s) for withdrawal of SLP)

Date: 03/04/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Saurabh Kirpal, Adv.
Mr. Nikhil Jain, AOR

For Respondent(s) Mr. B. Bhattarcharya, A.S.G.
Mr. Judy James, Adv.
Mr. Ajay Singh, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing counsel the Court made the following
O R D E R

Let this application be listed next Tuesday (10.04.2012) and let it retain its position in the list.

In the meantime, the respondent will be entitled to file its response to the same by Saturday (07.04.2012).

(Chetan Kumar) (Juginder Kaur)
Court Master Assistant Registrar